

Passenger fare from Calcutta to Port Blair

2519. SHRI M. BASAVARAJU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the full and the half first class single passenger fare from Calcutta to Port Blair by the ship Harshavardhana;

(b) what is the age upto which children are not charged fare for journey by the ship between Calcutta and Port Blair; and

(c) what is the age upto which children are charged half fare for the said journey?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI C. M. STEPHEN): (a) The full first class fare of MV HARSHAVARDHANA from Calcutta to Port Blair for single journey is Rs. 513.00 per passenger and half fare is Rs. 256.50 per passenger excluding diet.

(b) One child upto three years and below is allowed to travel free. The second child (if any) upto three years and below is given 75 per cent concession over the full fare for the said journey.

(c) Children aged three years and above and upto 10 years are charged half fare.

बच्चों को विदेशों में भेजा जाता

2520. श्री प्यारे लाल खंडेलवाल : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विदेशों से सहायता प्राप्त कुछ स्वेच्छिक संगठन अनचाहे बच्चों को विदेशों में भेजते हैं ;

(ख) यदि हाँ, तो इन संगठनों के नाम क्या हैं, तथा इन्हें किन-किन देशों

से कितनी-कितनी सहायता मिलती है तथा पिछले तीन वर्षों के दौरान सहायता के रूप में प्रत्येक को कितनी-कितनी राशि प्राप्त हुई ;

(ग) क्या इनमें से कुछ संगठन गैर-कानूनी गतिविधियों में संलग्न हैं ; और

(घ) यदि हाँ, तो सरकार द्वारा ऐसे संगठनों के विरुद्ध क्या कार्यवाही की जा रही है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमंत्री (श्री पी. के. थुंगन) : (क) से (घ) अभिभावक और आश्रित अधिनियम 1980 के अन्तर्गत सक्षम न्यायालयों से आदेश प्राप्त कर कुछ संगठनों द्वारा अभिभावकों के आश्रितों के रूप में बच्चों को विदेशों में भेजा जाता है । उपयुक्त अधिनियम के अन्तर्गत कार्यवाही प्राइवेट पार्टियों के मध्य होती है । अतः सरकार के पास ऐसे संगठनों की सूची नहीं है जो कि ऐसे मामलों के लिए न्यायालयों में जाते हैं या वे सहायता प्राप्त करते हैं । चूँकि सक्षम न्यायालयों की आज्ञा से ही विदेशी अभिभावकों के आश्रितों के रूप में बच्चा को विदेशों में भेजा जा सकता है इसलिए गैर-कानूनी रूप से विदेशों में बच्चों के भेजे जाने का प्रश्न ही नहीं उठता ।

Carrying of Night Soil

2521. SHRI H. HANUMANTHAPPA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of States where carrying of night soil is still in practice;

(b) the details of the steps taken to stop this system;

(c) what is the progress thereof; and

(d) by what time this practice can completely be stopped?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) to (d) There are a
number of States where there are dry
latrines which require carrying of
night soil manually:

Sanitation is a State subject and
schemes for implementation of sani-
tation programmes are formulated
and implemented by the State Gov-
ernments from the funds allocated in
the State budgets. However to assist
the State Governments, the Govern-
ment of India in collaboration with
the UNDP has got prepared feasibility
studies for 110 selected and represen-
tative towns in 7 States for the intro-
duction of low cost pourflush latrines.
Implementation of the studies has to
be undertaken by the State Govern-
ments. The Ministry of Home Affairs,
Govt. of India is also providing assist-
ance to some State Governments in
this programme.

Feasibility Studies for another 100
towns in 14 States and Union Terri-
tories are also under preparation with
UNDP assistance.

At the conference held in New Delhi
in February, 1982 in which Ministers
of State Governments participated, a
resolution was adopted to the effect
that a time-bound programme for the
conversion of dry latrines in urban
areas and the elimination of the
degrading practice of manual handling
of human waste be adopted by each
State Government. A phased pro-
gramme for this purpose should be
drawn up and the programme be com-
pleted as expeditiously as possible.
Municipal Acts should be amended
where necessary to prohibit the con-
struction of new latrines requiring
carriage of human waste manually.
Assistance of voluntary agencies
which have done commendable work
in this field should be enlisted in the
implementation of this programme".

Special Courts to deal with Family Disputes

2522. SHRIMATI RATAN KUMARI:
Will the Minister of SOCIAL WEL-
FARE be pleased to state;

(a) whether Government has put
before the State Governments a pro-
posal for setting up special courts to
deal exclusively with disputes regard-
ing family matters; and

(b) if so, the salient features there-
of?

THE DEPUTY MINISTER IN THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRI P. K. THUNGON): (a)
and (b) The establishment of Family
Courts for deciding family disputes is
engaging the attention of the Govern-
ment. The matter is at the formula-
tion stage.

Popularising Sports in Physically Handicapped Welfare Institutions

2523. SHRI LADLI MOHAN
NIGAM: Will the Minister of SOCIAL
WELFARE be pleased to state;

(a) whether steps are proposed to be
taken for popularising sports in physi-
cally handicapped welfare institutions;

(b) whether jobs have been reser-
ved for physically handicapped sports-
men in Government departments; and

(c) the steps Government have
taken to give jobs to such persons in
the undertakings?

THE DEPUTY MINISTER IN THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRI P. K. THUNGON): (a)
Government have already taken steps
in popularising sports in physically
handicapped welfare institutions.
These are as follows:—

(i) Under the Scheme of Assist-
ance to Voluntary organisations
assistance is available to them for